Central Administrative Tribunal Principal Bench, New Delhi

R.A.No.37/2008 In O.A.No.2217/2003

Friday, this the 5th day of December 2008

Hon'ble Shri Shanker Raju, Member (J) Hon'ble Shri N.D. Dayal, Member (A)

- Union of India through Secretary
 Ministry of Defence
 South Block, New Delhi
- Engineer in Chief
 Military Engineering Service
 Kashmir House, New Delhi

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Commander Works Engineer
 Military Engineering Service
 Rani Laxmi Bai Road, Jhansi (UP)

..Applicants

Versus

US Saxena (Ex-Supdt. B/R MES, CWE, Jhansi) through Legal Representative Smt. Manorama Saxena W/o late US Saxena 714, Sector 28 Noida 201301

..Respondent

ORDER (in circulation)

Shri Shanker Raju:

This review is directed against the order passed on 28.8.2007 in OA-505/1999. As one of us (Hon'ble Shri N.D. Dayal, M (A)) was not available, on his joining back in the Tribunal, the present RA has been taken up for hearing in circulation.

2. Claim of the applicant for pro-rata pension was meticulously gone into by us and the plea of quasi-permanent service was also taken into consideration. It appears that a re-agitation of the issue is an attempt on part of the respondents, which is not permissible under Section 22

(3) (f) of Administrative Tribunals Act, 1985. Condoning the delay, RA is dismissed on merits in circulation in the light of decision of Apex Court in **State of West Bengal** v. **Kamal Sen Gupta**, 2008 (9) SCALE 509.

(N.D. Dayal Member (A) (Shanker Raju Member (J)

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